

ITEM NO.119

COURT NO.6

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11072/2018

ALIGARH MUSLIM UNIVERSITY

Appellant(s)

VERSUS

HAR PRASAD(DEAD) THR LR . & ORS.

Respondent(s)

IA No. 51649/2021 - EXEMPTION FROM FILING AFFIDAVIT

WITH

C.A. No. 11071/2018 (III-A)

(IA No. 35100/2021 - APPLICATION FOR ABATEMENT IA No. 160722/2018 -
 CLARIFICATION/DIRECTION IA No. 51664/2021 - EXEMPTION FROM FILING
 AFFIDAVIT IA No. 105573/2020 - EXEMPTION FROM FILING O.T. IA No.
 171507/2018 - EXEMPTION FROM FILING O.T.

SLP(C) No. 8937/2013 (XI)

(IA No. 76776/2023 - APPLICATION FOR ABATEMENT IA No. 48900/2023 -
 APPLICATION FOR ABATEMENT IA No. 48902/2023 - APPLICATION FOR
 PERMISSION IA No. 207684/2023 - APPLICATION FOR SUBSTITUTION IA No.
 1/2013 - CONDONATION OF DELAY IN FILING IA No. 236326/2023 -
 CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. IA No.
 48905/2023 - EXEMPTION FROM FILING O.T. IA No. 227194/2023 -
 INTERVENTION/IMPLEADMENT IA No. 236328/2023 - SETTING ASIDE AN
 ABATEMENT

Date : 06-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
 HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) : Mr. Shadan Farasat, Sr. Adv.
 Ms. Sanchita Ain, AOR
 Mr. Aman Naqvi, Adv.

For Respondent(s) : Mr. Praveen Jain, AOR
 Mr. Siddharth Jain, Adv.

Mr. Akshat Kumar, AOR
 Mr. C. George Thomas, AOR

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. It is informed that Respondent No.1 and Respondent No. 5 has died.
2. As prayed, four weeks time is granted to learned counsel for the appellant take steps for substitution.
3. On filing the application for substitution, list before the Hon'ble Judge in Chamber for order.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER